

Central Administrative Tribunal
Patna Bench, Patna.
[Circuit Bench at Ranchi]

O.A 51/1049/2018

Date of Order:- 20.12.2018

C O R A M

Hon'ble Shri J. V. Bhairava, Member [J]
HON'BLE MR. PRADEEP KUMAR, MEMBER [A]

Ashok Kumar Das, aged about 32 years, son of Shri Gouri Shankar Das, resident of Dugaha, PO-Karmatand, PS-Dugda, District-Bokaro-828307.

....Applicant

By Advocate : Shri A.K.Sahni

Vs.

1. Steel Authority of India, a Government of India undertaking, having its Head Office at Lodhi Road, PO & PS-Lodhi Road, New Delhi-110003.
2. Bokaro Steel Plant, a Unit of Steel Authority of India, Bokaro Steel City, PO & PS- Bokaro Steel City, district-Bokaro-827001.
3. Chief Executive Officer, Bokaro Steel Plant, Bokaro Steel City, PO & PS-Bokaro Steel City, District-Bokaro-827001.
4. General Manager (Human Resources Development)-cum-Disciplinary Authority, Bokaro Steel Plant, Bokaro Steel City, PO & PS-Bokaro Steel City, District-Bokaro-827001.

..... Respondents.

By Advocate : Shri Prabhat Kumar.

O R D E R (ORAL)

Per J.V. Bairavia, M [J] :- Heard the parties. In the instant OA, the applicant has contended that vide order dated 21.08.2018, the respondents has imposed penalty of dismissal from service with immediate effect (Annexure A/6). Aggrieved by it, he has preferred an statutory appeal

before the Appellate Authority. However, inadvertently, the said appeal was addressed to wrong authority. The respondents vide communication dated 11.09.2018 informed the applicant that in his case, the CEO, Bokaro Steel Plant is Appellate Authority and instructed him to forward his appeal accordingly.

2. Learned counsel for the applicant stated at Bar that the applicant has submitted his appeal before the concerned authority. He has submitted that applicant will be satisfied if appropriate direction will be issued to the concerned authority to consider and decide the appeal expeditiously.

3. On the other hand, learned counsel Shri Prabhat Kumar appears and fairly submitted that if the applicant has preferred an appeal before the concerned authority, the same will be considered in accordance with the existing rules and it will be decided within the stipulated time under the rules.

4. Considering the above submission made by the parties and on examination of the facts, we are of the considered opinion that let there be a direction to respondent no.3 that appeal preferred by the applicant against the penalty imposed by the Disciplinary Authority vide order dated 21.08.2018 be considered and decide in

accordance with rules and material on record within stipulated time under the rules for deciding the appeal.

5. The OA is disposed of accordingly.

[Pradeep Kumar]
Member (A)

[J. V. Bhairavia]
Member (J)

Pkl/

